COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 324 OF 2017

Dated: 18th December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Damodar Valley Corporation

.... Appellant(s)

Vs.

West Bengal State Electricity Distribution Company Ltd. & Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr. M. G. Ramachandran

Counsel for the Respondent(s) : Mr.Rajiv Yadav

ORDER

The matter is not on board. On being mentioned, the matter is taken up.

Learned counsel for respondent No.3 seeks four weeks time to file reply. He may file the same on or before 17.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>05.03.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member